

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2635
ANSWERED ON:06.02.2014
REPORT ON MUZAFFARNAGAR DISTURBANCES
Karunakaran Shri P.

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the National Commission for Minorities (NCM) has recently submitted a report on the recent Muzaffarnagar disturbances; and

(b) if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINOG ERING)

(a) Yes, Sir. The reports in connection with the Muzaffarnagar disturbances were submitted by the National Commission for Minorities to the Ministry of Home Affairs. The Ministry of Home Affairs had forwarded the same to the Government of Uttar Pradesh.

(b) "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of dealing with communal violence and maintaining relevant data in this regard rests primarily with respective State Governments.

However, to maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.